

30.8.99

Both Counsels present.

It is noted that the Counsel for the applicant has been seeking adjournment on several earlier dates. The respondents have brought out that the reliefs have been already granted to the applicant. The Counsel for the applicant submits that the applicant is not contesting him and therefore he seeks adjournment. By way of last opportunity, adjournment is allowed and the matter will be decided on the next date based on the pleadings in the OA.

List for admission on 22-10-99.

P. Jain
(S.L. Jain)
MCI

D.S. Bawra
(D.S. Bawra)
MCA

22/10/99-19

Shri Sai Kumar for Shri M.S. Ramamurthy, Counsel for Applicant. Shri M.I. Sethna, Counsel for Respondents.

On the submission made by Counsel for Applicant. OA is permitted to be withdrawn. No order as to costs.

D.S. Bawra
(D.S. Bawra)
alp. m (A)

R.G. Vaidyanatha
(R.G. Vaidyanatha)
V.C.